

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

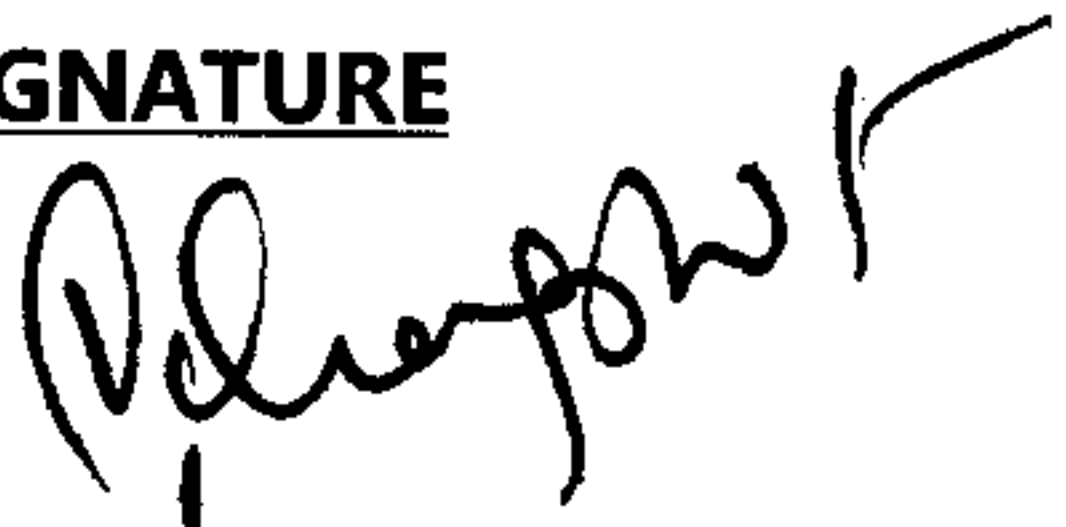

C.P. (I.B) No.425/9/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 29.04.2019**

Name of the Company: Nuvoco Vistas Corporation Ltd.
V/s.
Northway Spaces Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

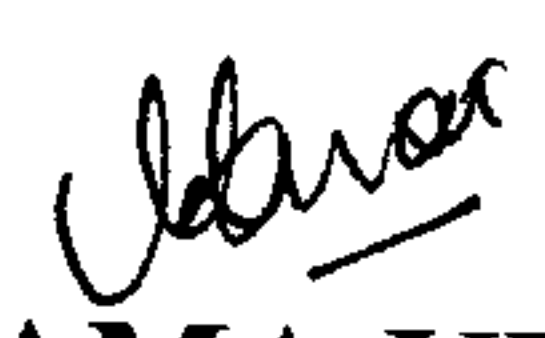
| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | Vishav Chafar | Adv. | Petitioner |  |
| 2. | Kunal Vaishnav | Adv. | Respondent |  |

ORDER

The Parties are represented through their respective Learned Counsel(s).

At the request of both side's Counsels, the matter is adjourned.

List the matter on 08.07.2019


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 29th day of April, 2019.